

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 1**  
**IA No. 3110/ND/2021**  
**IB-615/(ND)/2018**

**IN THE MATTER OF:**

Quazar Infrastructure Pvt. Ltd.  
Vs.  
Minarch Overseas Pvt. Ltd.

....**Applicant**

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 22.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

:Mr.NakulMohta, Adv.

Ms.VatsalaPandey, Adv.

For the IRP

: Mr.IshwarMohapatra

Mr.VinodChaurasia

For the Respondent

:Mr.VipulGanda, Adv.,

Mr.AyandebMitra, Adv.,

Ms.AasthaTrivedi, Adv.

Ms.GureshaBhamra, Adv

**ORDER**

IA No. 3110/ND/2021:

Application filed by IRP under Section 12-A of the Code seeking withdrawal of the Insolvency Application. Learned Counsel for the IRP states that parties have amicably settled the matter on 14<sup>th</sup> July 2021, the copy of which is annexed with the application. Contents of the application in Form-AA is also filed. Learned Counsel for IRP further states that no dues are pending towards IRP fess and CIRP cost. Considering the submissions made and documents placed on record, we allow the application thereby allowed IB-615/ND/2018 to be withdrawn and disposed of. All the pending application also stands withdrawn and disposed of. IRP is directed to hand over all the documents and assets of the Corporate Debtor if received back

to the Management of the Corporate Debtor and Corporate Debtor relieve from the rigours of the CIRP. IRP is also discharged.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**

Vaishali - 22.07.2021